

**Report on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi**

942. SHRI SHEO SAMPAT: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether an officer from the office of the Registrar of Cooperative Societies, Delhi attended the General Body meetings—Special and Ordinary, both of the Central Government Employees Consumer Cooperative Society Limited, New Delhi held on 5th August, 1976 as an observer;

(b) if so, the nature of report submitted by him;

(c) whether a resolution moved by a Director for the continuance of the Board of Directors for another year was defeated in the meeting; and

(d) if so, the reasons for the continuance of the Board of Directors for another year and the steps proposed to be taken by the Registrar to dissolve the Board of Directors to honour the verdict of the General Body and take action against the persons who have violated the provisions of law in this regard?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA: (a) An Assistant Registrar of Cooperative Societies, Delhi, attended the Annual and Special General Body meetings of the Central Government Employees Consumer Cooperative Society Limited held on 5th August, 1976, as an invitee.

(b) No report was submitted.

(c) Yes, Sir.

(d) The specific item on the agenda of the Special General Body meeting of the Society held on 5th August, 1976 was to approve certain amendments in the bye-laws of the Society relating to the tenure of Delegates

and the term of Office of elected Directors, so that fresh elections may be held on the basis of the amended bye-laws. The General Body approved the proposed amendments.

In this connection, it may be mentioned that Section 31(3) of the Delhi Cooperative Societies Act 1972 and Rule 62(1) of the Delhi Cooperative Societies Rules 1973 provide that the elected members of the Board of Management can continue to hold office till their successors are elected under the provisions of the Act or the Rules or bye-laws.

The Registrar of Cooperative Societies notified the registration of the amendments on 19th April, 1977. The election of Delegates was, accordingly, held on 12th May, 1977. The election of Directors is scheduled for 27th June, 1977.

**Reserved percentage for S.C. and S.T. in the Ministry of Tourism and Civil Aviation**

943. SHRI SHEO SAMPAT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the percentage reserved for Scheduled Castes and Scheduled Tribes for various categories of posts from lowest to highest category in his Ministry and its attached and subordinate offices;

(b) the extent to which the reserved quota has been filled up at all levels;

(c) whether there is any category of posts where the representation of this category is not adequate; and

(d) the time by which the posts reserved are likely to be filled up from the candidates of reserved category?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTTAM KAUSHIK): (a) to (d). The required information is being collected and will be laid on the table of the Sabha.